

**GOVERNMENT OF INDIA  
FINANCE  
LOK SABHA**

UNSTARRED QUESTION NO:4361  
ANSWERED ON:22.03.2013  
RESENTMENT OVER THE TH CPC  
Khaire Shri Chandrakant Bhaurao;Rama Devi Smt.

**Will the Minister of FINANCE be pleased to state:**

- (a) Whether resentment among the employees in the wake of implementation of the recommendations of 6th Central Pay Commission has come to the notice of the Government;
- (b) if so, the details thereof including the nature of grievance raised by them; and
- (c) the corrective measures taken/being taken by the Government to address their grievances?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA)

(a) to (c) : The revised pay structure effective from 1.1.2006 based on the recommendations of the 6th Central Pay Commission, as implemented by the Government, is aimed at benefitting all Central Government employees. However, cases of grievances in respect of any matter pertaining to pay and allowances, as taken up with the Government, are considered on a continuous basis having regard to all relevant factors and an appropriate decision based on the merit of each case is taken. It is as part of this exercise that in the recent past, Government took decisions (i) to allow one increment in the pre-revised scale as on 1.1.2006 in case of those employees whose annual increments were due between February, 2006 and June, 2006 and (ii) to allow the benefit of fixation of pay by way of grant of one increment of 3% of pay ( Band Pay + Grade pay) on promotion to a post carrying the same Grade Pay.